

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 50 of 2016 (SZ)

S. Paul Raj

... Applicant(s)

Versus

1.The Director of Municipal Administration,
MRC Nagar,
Chennai-28.

2.The Commissioner,
Kayalpattinam Municipality,
Tuticorin District and another.

... Respondent (s)

With

Original Application Nos. 11 & 12 of 2021(SZ)

Mass Empowerment and Guidance Association

... Applicant (s)

Vs

1.The Director of Municipal Administration,
MRC Nagar,
Chennai-28.

2.The Kayalpattinam Municipality,
And Others.

... Respondent(s)

STATUS REPORT FILED BY THE 1st RESPONDENT

1. I state that I am the Director of Municipal Administration the 1st Respondent herein and as such I am well acquainted with the facts of the case from the available records. I am filing this Status Report in my official capacity and I am authorized to do so.

2. I humbly submit that the original applications have been filed with respect to the Solid Waste Management and disposal of legacy waste at Kayalpattinam Municipality and for removal of a structure constructed in the CRZ area of the Kayalpattinam South village.

3. I humbly submit that the 2nd Respondent ie commissioner Kayalpattinum Municipality has filed reply statements in all the above applications and various status reports before this Hon'ble Tribunal, indicating the extent of action taken by them in this regard.

4. I humbly submit that the reports filed by the 2nd respondent Commissioner Kayalpattinam Municipality may be taken as a part and parcel of this present report.

5. I humbly submit that the following present status report is being filed for this Hon'ble Tribunal's kind consideration.

6. It is submitted that the non-biodegradable waste collected in the municipal area is properly segregated and the unusable plastic waste is sent to Kadayakudi RRC for recycling through **M/s. JASS FOUNDATION**, Annanagar, Chennai and awareness is also being given to residents of all household about waste segregation from source i.e from house through municipal SBM Animators.

7. It is submitted that the biodegradable waste is composted and provided to farmers at free of cost for use as manure and at present the Kadayakudi compost centre is well functioning as per SWM rules, 2016.

LEGACY WASTE – BIO MINING

8. It is submitted that with respect to the disposal of the legacy waste which has been dumped in the Papparapalli dumping ground for the past 40 years in the Kayalpattinam Municipality, this Respondent has conducted a systematic survey of the site and a detailed project report had been prepared after due procedure and had been sent for approval of the Government to remove the legacy waste of 22436 Sq.m.

9. Pursuant to the above, it is submitted that the Director of Municipal Administration, Chennai has issued a process order no. Na.Ka.No. 9512/2022/SBM-1 dated 20.06.2022 wherein an amount of Rs.160.50 lakhs has been allocated for Bio-Mining of legacy waste at papparapalli dumping ground and administrative approval has been obtained.

10. It is submitted that the Centre for Environmental Studies, Anna University had also prepared a Evaluation Report on Biomining of Legacy Waste at the request of this Respondent and the same is annexed herewith.

11. It is submitted that the technical approval for the Bio – Mining Work was issued by the Chief Engineer, Directorate of Municipal Administration, Chennai through the order no. Na.Ka.No. 001/2022/DO1 dated 20.07.2022 and therefore based on the above administrative approval, a work order has been issued dated 26.08.2022 for the above said solid waste disposal work for bio mining and the work is scheduled to be completed within 6 months

subject to climatic conditions and on completion of the work, the entire legacy waste will be removed completely.

12. That this Respondent undertakes to abide by and strictly follow any directions as would be passed by this Hon'ble Tribunal.

Under the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to take the present status report into consideration and pass such orders in the interest of justice and thus render justice.

Verification

Thiru. P. Ponniah, I.A.S., Director of Municipal Administration on behalf of the First Respondent herein do hereby verified, the contents of this Report and they are true to my personal Knowledge based on the records and I have not suppressed any facts.

Signature: ✓

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Date:

**DIRECTOR OF MUNICIPAL
ADMINISTRATION
M.R.C. NAGAR, CHENNAI - 28.**

Official Stamp: